

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 89549 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/0000/APPL/254/18-19 dated 28/08/2018 passed by the Commissioner(Appeals) of CGST & Central Excise, Nasik)

M/s Durga Re-Rolling Mills Pvt Ltd

.....Appellant

Plot No. D-41 Additional MIDC

Area- Jalna

Maharashtra-431203

VERSUS

CCE & S.T., Aurangabad

.....Respondent

Null N-5..Town Centre,

CIDCO, Aurangabad,

Maharashtra-431030

APPEARANCE:

None for the Appellant

Mr. Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86569 / 2021

Date of Hearing: 28/07/2021

Date of Decision: 28/07/2021

PER: AJAY SHARMA

In the instant Appeal, the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 08.05.2020.

2. In view of the above, the Appeals filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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